

# Patna High Court

## NOTICE

Consequent upon the Gazette Notification of C.S. No. 172 on the 8<sup>th</sup> April, 2022, the **“Registration of Advocates as Advocate-on-Record of the Patna High Court Rules”** i.e. **A.O.R. Rules of Patna High Court has been repealed and accordingly no further action need be taken** with respect to ongoing process of the Combined (1<sup>st</sup> & 2<sup>nd</sup>) Examination of Advocate-on-Record, 2021.

This is for kind information to all the concerned.

By Order

Sd/-

Registrar General, *I/c*

Patna High Court,  
The 18<sup>th</sup> April, 2022